

# **CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)**

3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Tel No.: 011-23753915/Fax No.:011-23753920

No.L-1/52/2010-CERC

Dated: 20<sup>th</sup> July, 2010

## **PUBLIC NOTICE**

**Subject: Inviting comments/suggestions/objections on Draft of CERC (Appointment of Consultants) (Amendment) Regulations, 2010.**

In exercise of powers conferred under Section (4) of Section 91 read with Section 178 of the Electricity Act, 2003 (36 of 2003) (the Act), and all other powers enabling it in this behalf, the Commission has made a draft regulation to amend the Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008. The draft regulation is available in CERC's website : [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section 3 of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 5<sup>th</sup> August, 2010.

3. The comments /suggestions /objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-

**(Sushanta K. Chatterjee)**  
**Deputy Chief (Regulatory Affairs)**

# **CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)**

3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Tel No.: 011-23753915/Fax No.:011-23753920

No.L-1/52/2010-CERC

Dated: 14<sup>th</sup> July, 2010

## **PUBLIC NOTICE**

**Subject: Draft Amendment to CERC Regulations (Appointment of Consultants) (Amendment), Regulations, 2010.**

In exercise of powers conferred under Sub-section (4) of Section 91 read with Section 178 of Electricity Act, 2003 (36 of 2003) (the Act), and all other powers enabling it in this behalf, the Commission has made draft regulations to amend the Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008. The draft regulation is annexed to this notice.

2. Notice is hereby given under sub-section 3 of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 31<sup>st</sup> July, 2010.

3. The comments /suggestions /objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-  
**(Sushanta K. Chatterjee)**  
**Deputy Chief (Regulatory Affairs)**